

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH : JAIPUR

Date of Order : 16.09.2004

Contempt Petition No.11/2004.

IN

Original Application No.29/2003.

Deo Kishan Sharma (Ex.SPM) S/o Shri Rewa Chand, aged about 75 years, by caste Sharma Resident of House No.28/2424, Bihari Ganj, Opposite Grave Yard, Ajmer.

... Applicant.

v e r s u s

1. Jasvinder Singh, Post Master General, Ajmer.
2. Sita Ram Meena, Director Postal Services, Ajmer.
3. Kanhaiya Lal Kalosia, Senior Superintendent Post Office, Ajmer.

... Respondents.

Mr. Mahendra Singh Yadav counsel for the applicant.
Mr. N. C. Goyal counsel for the respondents.

CORAM

Hon'ble Mr. M. L. Chauhan, Judicial Member.
Hon'ble Mr. A. K. Bhandari, Administrative Member.

: O R D E R (ORAL) :

The present CP has been filed by the petitioner for the alleged violation of the order dated 10.12.2003 passed in OA No.29/2003, whereby this Tribunal has directed the respondents to treat the period of suspension from 11.7.74 to 31.12.1989 as spent on duty for all purposes including pay and allowances. They shall also release all the pensionary dues of the applicant.

2. The respondents have filed the reply. In the reply, it has been stated that the difference of amount of the period from 11.7.74 to 31.12.1989 i.e. the amount of pay and allowances excluding the amount of subsistence allowance which had already been paid to the applicant, has been paid on 3.08.2004 and copy of the Acquittance Roll has also been annexed with the reply to the CP as Annexure CP R/3. It is further stated in the reply that with regard to the pensionary dues of the applicant, now a


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revised pension case is being prepared and would be sent to the Audit Office of the Department of Post within a week for approval/authorization of revised pension. The Audit Section would revise the entire pension of the applicant of his service record that may take some time. Learned counsel for the respondents has brought to our notice the letter dated 14.09.2004 whereby it has been stated that the sanction regarding retiral benefits has been received from the Accounts Section and the steps in the direction of making payment to the LRs of the deceased petitioner who is stated to have died will be taken in accordance with law.

3. In view of what has been stated above, we are of the view that the present CP does not survive. In case, the LRs of the deceased petitioner is still aggrieved that the order of this Tribunal has not been fully complied with, liberty is reserved to them to take further steps in accordance with law. With these observations, CP is disposed of and the notices issued to the respondents are hereby discharged.


(A. K. BHANDARI)

MEMBER (A)


(M. L. CHAUHAN)

MEMBER (J)